



\$~ A-4, 10 to 15, 18 to 20, 23, 24, 29 to 31, 34 & 40 to 42

- * IN THE HIGH COURT OF DELHI AT NEW DELHI
- + W.P.(C) 12634/2022 & CM APPL.38295/2022

SIX ELEMENT SPORTS AND ENTERTAINMENT PRIVATE LIMITED Petitioner

Through: Mr.Aditya Ajgaonkar, Advocate with

Mr.Vikas Jain, Mr.Aviral Saxena, Mr.Manjeet Singh Rathor and

Mr. Abhinav Sharma, Advocates.

versus

INCOME TAX OFFICER AND ORS.

..... Respondents

Through: Mr.Puneet Rai, Sr.Standing Counsel

with Ms.Adeeba Mujahid, Jr.Standing Counsel and Mr.Nikhil Jain,

Advocate.

+ W.P.(C) 13930/2021 & CM APPL. 43990/2021

RELIGARE ENTERPRISES LTD. (AS SUCCESSOR-IN-INTEREST OF RGAM INVESTMENT ADVISERS PRIVATE LIMITED) Petitioner

Through: Mr. Rohit Jain, Mr. Aniket D.

Agrawal, Ms. Manisha Sharma & Mr.

Abhisek Singhvi, Advocates.

Versus

ASSISTANT COMMISSIONER OF

INCOME TAX & ANR.

..... Respondents

Through: Mr. Sunil Agarwal, Sr. Standing

Counsel, Mr. Tushar Gupta, Jr. Standing Counsel & Mr. Utkarsh

Tiwari, Advocate.

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+ W.P.(C) 14005/2021 & CM APPL. 44201/2021

RELIGARE ENTERPRISES LTD. (AS SUCCESSOR-IN-INTEREST OF RELIGARE CAPITAL MARKETS (INDIA) PVT. LTD.) Petitioner

Through: Mr. Rohit Jain, Mr. Aniket D.

Agrawal, Ms. Manisha Sharma & Mr. Abhisek Singhvi, Advocates.

Versus

ASSISTANT COMMISSIONER OF

INCOME TAX & ANR. Respondents

Through: Mr. Sunil Agarwal, Sr. Standing

Counsel, Mr. Tushar Gupta, Jr. Standing Counsel & Mr. Utkarsh

Tiwari, Advocate.

+ W.P.(C) 14061/2021 & CM APPL. 44381/2021

RELIGARE ENTERPRISES LTD. (AS SUCCESSOR-IN-INTEREST OF RELIGARE ARTS INVESTMENT MANAGEMENT LIMITED) Petitioner

Through: Mr. Rohit Jain, Mr. Aniket D.

Agrawal, Ms. Manisha Sharma & Mr.

Abhisek Singhvi, Advocates.

Versus

ASSISTANT COMMISSIONER OF

INCOME TAX & ANR. Respondents

Through: Mr. Sunil Agarwal, Sr. Standing

Counsel, Mr. Tushar Gupta, Jr.

Standing Counsel & Mr. Utkarsh

Tiwari, Advocate.

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+ W.P.(C) 14062/2021 & CM APPL. 44383/2021

RELIGARE ENTERPRISES LTD (AS SUCCESSOR-IN-INTEREST OF RGAM CAPITAL INDIA LTD.) Petitioner

Through: Mr. Rohit Jain, Mr. Aniket D. Agrawal, Ms. Manisha Sharma & Mr.

Abhisek Singhvi, Advocates.

versus

ASSISTANT COMMISSIONER OF

INCOME TAX & ANR. Respondents

Through: Mr. Sunil Agarwal, Sr. Standing

Counsel, Mr. Tushar Gupta, Jr. Standing Counsel & Mr. Utkarsh

Tiwari, Advocate.

+ W.P.(C) 14306/2021 & CM APPL. 45105/2021

RANGOLI RESORTS PVT LTD (AS SUCCESSOR IN INTEREST F POLYFLEX MARKETING PVT LTD) Petitioner

Through: Mr. Rohit Jain, Mr. Aniket D.

Agrawal, Ms. Manisha Sharma & Mr.

Abhisek Singhvi, Advocates.

versus

ASSISTANT COMMISSIONER OF

INCOME TAX & ANR. Respondents

Through: Mr. Ruchir Bhatia, Sr. Standing

Counsel.

+ W.P.(C) 14798/2021 & CM APPL. 46607/2021

MADHU VINIYOG PRIVATE LIMITED (MARIGOLD NIRMAN PVT. LTD. MERGED WITH PETITIONER) Petitioner

Through: Mr. Rohit Bansal, Advocate with

petitioner.

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versus

DEPUTY COMMISSIONER OF INCOME TAX CIRCLE 16(1), DELHI & ANR. Respondents

Through: Mr. Abhishek Maratha, Sr. Standing

Counsel for Revenue.

+ W.P.(C) 4925/2022 & CM APPL. 14693/2022 RADIANT POLYMERS PRIVATE

LIMITED Petitioner

Through: Mr. Manuj Sabharwal & Mr. Nakul

Sehgal, Advocates.

Versus

ASSISTANT COMMISSIONER OF INCOME-TAX CIRCLE 19(1), DELHI & ANR. Respondents

Through: Mr. Sunil Agarwal, Sr. Standing

Counsel, Mr. Tushar Gupta, Jr. Standing Counsel & Mr. Utkarsh

Tiwari, Advocate.

+ W.P.(C) 5082/2022 & CM APPL. 15097/2022

RADIANT POLYMERS PRIVATE

LIMITED Petitioner

Through: Mr. Manuj Sabharwal & Mr. Nakul

Sehgal, Advocates.

Versus

ASSISTANT COMMISSIONER OF INCOME TAX CIRCLE 19-1,

NEW DELHI & ANR. Respondents

Through: Mr.Puneet Rai, Sr.Standing Counsel

with Ms. Adeeba Mujahid, Jr. Standing Counsel and Mr. Nikhil Jain.

Advocate.

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+ W.P.(C) 5475/2022 & CM APPL. 16294/2022

SHAKUNTLAM SOFTECH PRIVATE LIMITED (NOW AMALGAMATED WITH SHAKUNTLAM SECURITIES PRIVATE LIMITED) Petitioner

Through: Mr.Ruchesh Sinha, Advocate with

Ms.Nivedita, Advocate.

Versus

INCOME TAX OFFICER WARD 23(1)

DELHI & ANR. Respondents

Through: Mr. Puneet Rai, Sr. Standing counsel

for Revenue.

+ W.P.(C) 7151/2022 & CM APPL. 21936/2022 & 21938/2022

MERCER CONSULTING (INDIA)

PRIVATE LIMITED Petitioner

Through: Mr. Manuj Sabharwal & Mr. Vinay

Gautam, Advocates.

versus

DEPUTY COMMISSIONER OF

INCOME-TAX & ORS. Respondents

Through: Mr.Zoheb Hossain, Sr.Standing

Counsel with Mr. Vipul Agrawal and Mr. Parth Semwal, Jr. Standing

Counsel.

+ W.P.(C) 7217/2022 & CM APPL. 22101/2022 & 221003/2022

MERCER CONSULTING (INDIA)

PRIVATE LIMITED Petitioner

Through: Mr. Manuj Sabharwal & Mr. Vinay

Gautam, Advocates.

Versus

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DEPUTY COMMISSIONER OF INCOME-TAX

CIRCLE 16(1), DELHI & ORS.

..... Respondents

Through:

Mr.Zoheb Hossain, Sr.Standing Counsel with Mr.Vipul Agrawal and Mr.Parth Semwal, Jr.Standing

Counsel.

+ W.P.(C) 4035/2022 & CM APPL.12052/2022

QUALCOMM INDIA PVT. LTD. AFTER MERGER OF CSR
TECHNOLOGY INDIA- PRIVATE LIMITED Petitioner

Through: Ms. Ananya Kapoor, Advocate with

Mr. Vibhu Jain, Advocate.

versus

ASSISTANT COMMISSIONER OF INCOME TAX CIRCLE 19-1 & ORS. Respondents

Through: Mr.Puneet Rai, Sr.Standing Counsel

with Ms.Adeeba Mujahid, Jr.Standing Counsel and Mr.Nikhil Jain,

Advocate.

+ W.P.(C) 4038/2022 & CM APPL.12056/2022

QUALCOMM INDIA PVT. LTD. -AFTER MERGER OF IKANOS COMMUNICATIONS INDIA PVT. LTD. Petitioner

Through: Ms. Ananya Kapoor, Advocate with

Mr. Vibhu Jain, Advocate.

versus

ASSISTANT COMMISSIONER OF INCOME TAX, CIRCLE 19 (1), DELHI AND ORS. Respondents

Through: Mr.Puneet Rai, Sr.Standing Counsel

with Ms.Adeeba Mujahid, Jr.Standing Counsel and Mr.Nikhil Jain,

Advocate.

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+ **W.P.(C)** 4103/2022

QUALCOMM INDIA PVT. LTD. -AFTER MERGER OF CSR INDIA PRIVATE LIMITED. Petitioner

Through: Ms.Ananya Kapoor, Advocate with

Mr. Vibhu Jain, Advocate.

versus

ASSISTANT COMMISSIONER OF INCOME TAX CIRCLE 19-1 & ORS. Respondents

Through: Mr.Puneet Rai, Sr.Standing Counsel

with Ms.Adeeba Mujahid, Jr.Standing Counsel and Mr.Nikhil Jain,

Advocate.

+ **W.P.(C) 14587/2022**

STL FERTILIZERS LIMITED

..... Petitioner

Through: Mr.Arvind Kumar, Advocate with

Ms.Devina Sharma, Advocate.

versus

DEPUTY COMMISSIONER OF INCOME TAX CIRCLE 22(2) & ANR. Respondents

Through: Mr.Ruchir Bhatia, Sr.Standing

Counsel.

+ **W.P.(C)** 13862/2021

BSBK ENGINEERS PRIVATE LIMITED (RESULTING COMPANY OF VOGUE LEASING AND FINANCE PVT. LTD.)

..... Petitioner

Through: Mr.Amol Sinha, Advocate with

Mr. Ashvini Kumar, Advocate.

versus

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ASSISTANT COMMISSIONER OF INCOME TAX CENTRAL

CIR-13 DELHI Respondent

Through: Mr.Sanjay Kumar, Sr.Standing Counsel with Ms.Easha Kadian.

Advocate.

+ **W.P.(C)** 13883/2021

BSBK ENGINEERS PRIVATE LIMITED (RESULTING COMPANY OF MADHULIKA FINANCE COMPANY LTD.)

..... Petitioner

Through: Mr. Amol Sinha, Advocate with

Mr. Ashvini Kumar, Advocate.

versus

ASSISTANT COMMISSIONER OF INCOME TAX CENTRAL

CIR-13 DELHI

..... Respondent

Through: Mr.Sanjay Kumar, Sr.Standing

Counsel with Ms.Easha Kadian,

Advocate.

+ W.P.(C) 14296/2021 & CM APPL.45088/2021

BSBK ENGINEERS PRIVATE LIMITED (RESULTING COMPANY OF PARISHUDH FINANCE COMPANY PVT. LTD.)

..... Petitioner

Through: Mr. Amol Sinha, Advocate with

Mr. Ashvini Kumar, Advocate.

versus

ASSISTANT COMMISSIONER OF INCOME TAX CENTRAL

CIR-13 DELHI

.... Respondent

Through: Mr.Sanjay Kumar, Sr.Standing

Counsel with Ms.Easha Kadian,

Advocate.

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CORAM: HON'BLE MR. JUSTICE MANMOHAN HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

ORDER

% 04.11.2022

CM APPL.38294/2022 in W.P.(C) 12634/2022 (exemption) CM APPL. 14694/2022 in W.P.(C) 4925/2022 (exemption) CM APPL. 16295/2022 in W.P.(C) 5475/2022 (exemption)

CM APPL. 21937/2022 in W.P.(C) 7151/2022 (exemption)

CM APPL. 22102/2022 in W.P.(C) 7217/2022 (exemption)

Allowed, subject to all just exceptions.

Accordingly, the applications stand disposed of.\

W.P.(C) 12634/2022 & CM APPL.38295/2022

W.P.(C) 13930/2021 & CM APPL, 43990/2021

W.P.(C) 14005/2021 & CM APPL. 44201/2021

W.P.(C) 14061/2021 & CM APPL, 44381/2021

W.P.(C) 14062/2021 & CM APPL, 44383/2021

W.P.(C) 14306/2021 & CM APPL, 45105/2021

W.P.(C) 14798/2021 & CM APPL. 46607/2021

W.P.(C) 4925/2022 & CM APPL. 14693/2022

W.P.(C) 5082/2022 & CM APPL. 15097/2022

W.P.(C) 5475/2022 & CM APPL. 16294/2022

W.P.(C) 7151/2022 & CM APPL. 21936/2022 & 21938/2022

W.P.(C) 7217/2022 & CM APPL, 22101/2022 & 221003/2022

W.P.(C) 4035/2022 & CM APPL.12052/2022

W.P.(C) 4038/2022 & CM APPL.12056/2022

W.P.(C) 4103/2022

W.P.(C) 14587/2022

W.P.(C) 13862/2021

W.P.(C) 13883/2021

W.P.(C) 14296/2021 & CM APPL.45088/2021

At the request of learned counsel for the parties, last and final opportunity is given to complete the pleadings before the next date of hearing.

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List on 1st May, 2023 along with W.P.(C) 13807/2022.

Interim orders are made absolute till the disposal of the writ petitions and all the interim applications stand disposed of.

MANMOHAN, J

MANMEET PRITAM SINGH ARORA, J

NOVEMBER 04, 2022 TS